

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 863/89. 198
T.A. No.

DATE OF DECISION 31.8.89.

Dr. (Mrs. Urmila Rani) Applicant (s)
Aggarwal.

Shri B.S. Mainee Advocate for the Applicant (s)
Versus
UOI & Ors. Respondent (s)

Shri P.H. Ramchandani, Sr. Standing Counsel
Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. B.C. Mathur, Vice-Chairman (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

This is an application filed under Section 19
of the Administrative Tribunals Act, 1985, by Dr. (Mrs.)
Urmila Rani Aggarwal, wife of Dr. J.P. Aggarwal,
Divisional Medical Officer, Ghaziabad, against the
impugned order No. 940-E/19-XIX/EIA dated 17.4.1989,
passed by the General Manager, Northern Railway, New
Delhi, transferring the applicant from Ghaziabad to
South Eastern Railway, Calcutta. The case of the
respondents is that the applicant, Dr. (Mrs.) Urmila Rani
Aggarwal was first posted to Tundla and then to S.E. Railway,
Calcutta so that both the husband and wife can remain
together. The transfer order of the husband of the
applicant, Dr. J.P. Aggarwal, from Ghaziabad to S.E. Railway,
Calcutta, has been quashed by this Tribunal in O.A. No. 864/89.

As such, the justification for transferring the applicant from Ghaziabad to Calcutta does not continue. As such, the impugned transfer order is quashed and the application is allowed. There will be no order as to costs.

B.C. Mathur
(B.C. Mathur) 31.8.88
Vice-Chairman.